

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**Petition No. 269/MP/2017
Alongwith I.A. No. 98/IA/2017**

Subject : Petition under Section 79 (1) (c) and Section 79 (1) (f) of the Electricity Act, 2003 read with Clause 9 of the BPTA, Clause 11 of the TSA and Regulation 32 of CERC (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009 for deferment of operationalization of LTA on account of Force majeure events..

Date of Hearing : 18.9.2018

Coram : Shri P. K. Pujari, Chairperson
Dr. M. K. Iyer, Member

Petitioner : Korba West Power Company Limited

Respondents : Power Grid Corporation of India Limited and Others

Parties present : Ms. Ankita Bafna, Advocate, KWPCIL
Shri Hemant Singh, Advocate. KWPCIL
Shri Nishant Kumar, Advocate, KWPCIL
Ms. Suparna Srivastava, Advocate, PGCIL
Ms. Jyoti Prasad, PGCIL
Shri Swapnil Verma, PGCIL

Record of Proceedings

Learned counsel for the Petitioner submitted that the lenders have approached National Company Law Tribunal (NCLT) against the Petitioner's company under Insolvency Resolution Proceedings and NCLT has appointed Resolution Professional. Learned counsel sought permission to file fresh Vakalatnama, which is to be obtained from the Resolution Professional. Learned counsel further requested for time to file rejoinder to reply filed by PGCIL.

2. After hearing the learned counsel for the Petitioner, the Commission directed the Petitioner to file fresh Vakalatnama and rejoinder to the reply filed by PGCIL on or before, 7.10.2017. The Commission directed that due date of filing the Vakalatnama and rejoinder should be strictly complied with. No extension shall be granted on that account.

3. The Petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

**Sd/-
T. Rout
Chief (Law)**